

(c) whether allottees are harassed for months together for obtaining the possession of their flats;

(d) the reasons for not providing the basic amenities including water connections to the allottees;

(e) whether the signature of the allottees are taken in the inventory list at the time of taking possession and though inventories are not supplied to them thereafter;

(f) if so, the reasons therefor;

(g) whether the doors, windows, grills, pipes and other accessories such as water tank lids are missing in most of the flats;

(h) whether staircases for the roof of all the flats have also not been provided by the DDA;

(i) if so, the reasons therefor; and

(j) the steps being taken by the Government to remedy the situation in view of the problems being faced by the allottees?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (SHRI BANDARU DATTATREYA) (a) DDA has reported that physical possession has been given to 3008 allottees.

(b) After the allotment of flats is made, it takes around 7 to 11 months for taking over physical possession at the site as per details given below:—

(i) Deposit of demanded amount by the allottee within 150 days in case of Janata flats.

(ii) Deposit of conveyance deed by the allottee 1 to 2 months (if allotment is made on cash down).

(iii) Issue of possession letter by the DDA on completion of formalities; 1 to 2 months.

(iv) Permitted time for taking physical possession by the allottee; 3 months at site.

There is also provision to extend the above time limit on the specific request of the allottee subject to their fulfilling certain laid down terms and conditions.

(c) No, Sir.

(d) All the basic amenities are provided. The water connection is provided at the time of handing over physical possession to the allottee.

(e) and (f) The signatures of the allottees are taken in inventory list at the time of giving physical possession. The copy of the inventory is also given to the allottee. The signature of the allottee is obtained only after fixing the inventory items.

(g) Doors/Shutters, grills, pipes and other accessories, lids of water tank, etc. are provided/rectified before handing over physical possession to the allottees. Flats are also got cleaned properly before giving physical possession.

(h) Yes, Sir.

(i) These are double storey houses and no staircase has been provided for access to the roof as per the architectural drawings and to reduce the cost of construction.

(j) No further remedial measures are felt necessary in view of the position explained above.

#### **Upgradation of Jammu Airport**

826. VAIDYA VISHNU DATT : Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether the Civil Airport at Jammu is being raised to the level of an International Airport;

(b) if not, the reasons therefor;

(c) whether there is any proposal to have one more airport in Jammu region; and

(d) if so, the details thereof?

THE MINISTER OF CIVIL AVIATION (SHRI ANANTH KUMAR) : (a) No, Sir.

(b) Jammu Airport belongs to the Ministry of Defence. Airports Authority of India maintains a Civil Enclave. No airline has requested for operation of international flights through Jammu.

(c) No, Sir.

(d) Does not arise.